

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.2194/2017

New Delhi this the 13th day of October, 2017

**Hon'ble Mr. Raj Vir Sharma, Member (J)
Hon'ble Ms. Praveen Mahajan, Member (A)**

1. Ms. Anusharuti
Age-29 years
D/o Shri Raghunath Bhardwaj
R/o 58, Manishka Apartment, C & D Block
Shalimar Bagh, Delhi – 88.
2. Ms. Jyoti, Aged 29 years
W/o Shri Arun Kumar
R/o H.No.241, VPO Katewara, Delhi-39. Applicants

(By Advocate:Shri Yogesh Sharma)

VERSUS

1. Govt. of NCT of Delhi
Through the Chief Secretary
New Secretariat, New Delhi.
2. The Director of Education
Govt. of NCT of Delhi
Old Secretariat, Delhi.
3. The Secretary
Delhi Subordinate Services Selection Board
Govt. of NCT of Delhi, F-18, Institutional Area
Karkardoma, Delhi-92. Respondents

(By Advocate:Shri K.M.Singh for R-3)

O R D E R (Oral)

Hon'ble Mr. Raj Vir Sharma, Member (J):

Learned counsel for the applicants placed before us a Corrigendum No.DE.3(15)DR/E-III/Elective/2017 dated 05.07.2017, which is taken on record. He requested that because respondents themselves have issued corrigendum, the candidature of the applicants should be considered in the light of this corrigendum. He further submitted that the applicants will be

satisfied, if a direction is issued to respondents to re-consider the cases of the applicants in the light of the said corrigendum.

2. Shri K.M.Singh, learned counsel for respondent no.3 submitted that respondent no.3 has already written to the Director of Education, in this regard.

3. In view of the above submissions made by the learned counsel for the applicants, we direct the respondents to re-consider the cases of the applicants in the light of the aforementioned corrigendum, within a period of eight weeks from the date of receipt of a copy of this order. OA is disposed of accordingly. In case, any grievance survives, the applicants may seek redressal of the same through appropriate remedy, if so advised. No costs.

(Praveen Mahajan)
Member (A)

(Raj Vir Sharma)
Member (J)

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